

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 116 of 2020**

**IN THE MATTER OF:**

**Nurani Subramanian Suryanarayanan**  
**Liquidator for M/s. Care IT Solutions Pvt. Ltd.** **...Appellant.**

**Versus**

**Employees State Insurance Corporation,**  
**Rep. by its Regional Director & Ors.** **...Respondents.**

**Present:**

**For Appellant: Mr. Rishabh Tripathi, Advocate.**

**For Respondent: Mr. Paras Sachdeva, Advocate for R-1 & 2.**

**ORDER**  
**(Virtual Mode)**

**11.01.2021** Learned Counsel for the Appellant may file Rejoinder within a week. Parties may file brief Written-Submissions not more than three pages within two weeks. Copies of Judgments, on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **29<sup>th</sup> January, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.